

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b)

- (i) The revival process of Ashok Paper Mill has been initiated. Presently, production operations of Ashok Paper Mill are suspended.
- (ii) It was decided by the Government to commission Techno-Economic Feasibility Study (TEFR) and Detailed Project Report (DPR) for revival of Ashok Paper Mill. M/s. Sandwell Consultancy Engineers Private Limited, Mumbai was engaged on 19.09.2008. for preparing TEFR.
- (iii) M/s. Sandwell submitted final TEFR on 10.02.2009. TEFR was accepted by Government of Assam and Sandwell was advised to prepared draft DPR. It was also decided that Government of Assam would prepare an inventory of availability of bamboo in Assam and submit a report within three months which is awaited. Availability of bamboo in adequate quantities would be the mainstay of any revival effort.
- (iv) Meanwhile, M/s Sandwell submitted draft Detailed Project Report on 15.05.2009.
- (c) Not applicable.

CAG Report on PSUs

3428. SHRIMATI SHOBHANA BHARTIA:
SHRI N.K. SINGH:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the audit of Public Sector Undertakings (PSUs) by the Comptroller and Auditor General (CAG) has unveiled that a large number of PSUs cost Government several crore during the last two years;

(b) if so, the details of fiscal shortcomings discovered in PSUs;

(c) whether Government proposes to take concrete steps to prevent such financial deficiencies in PSUs and to fix responsibilities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) As per C&AG's Report No. CA 22 of 2009-10, which was placed in the Parliament on 9th July, 2009, 103 Government companies and corporations had accumulated losses of Rs. 96,992.49 crore as on 31st. March, 2008, However, equity capital of 72 Government companies (out of 103) had been completely eroded. The accumulated losses of these 72 companies were Rs. 94,428.27 crore against equity investment of Rs. 15762.83 crore as on 31st. March, 2008 making their combined net worth negative at

Rs. 78,665.44 crore. The deficiencies pointed out by the audit in the aforesaid report relate to overstated assets/profits and understated liabilities/losses, departures from Accounting Standards, not obtaining confirmation of balances in respect of debtors/creditors and deficiencies in internal control, etc.

(c) and (d) The administrative Ministries/Departments concerned with the Central Public Sector Enterprises (CPSEs) are required to take necessary action on the observations made/deficiencies pointed out in the report of C&AG and submit the Action Taken Notes (ATN) to the Committee on Public Undertakings (COPU) after getting the same vetted by the Office of C&AG.

Financial restructuring of NACIL

3429. SHRI PRASANTA CHATTERJEE:

SHRI TAPAN KUMAR SEN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Secretary, Board for Reconstruction of Public Sector Enterprises (BRPSEs) has objected that the sickness and proposed financial restructuring of National Aviation Company of India Limited/Air India has not been referred to BRPSE so far; and

(b) if so, the reasons therefor and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) Secretary, Board for Reconstruction of Public Sector Enterprises (BRPSE) had written to Ministry of Civil Aviation to refer the restructuring of National Aviation Company of India Limited (NACIL) to BRPSE for its advice.

PSUs in West Bengal

3430. SHRI SHYAMAL CHAKRABORTY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) how many nationalized Public Sector Undertakings (PSUs) are there in West Bengal;

(b) the details of closed PSUs in West Bengal out of them;

(c) the details of land of these PSUs;

(d) whether there has been any decision for opening them;

(e) if so, by when they will be re-opened;

(f) the companies which will be re-opened; and;

(g) whether the Government will give these lands in lease to the State Government for opening up of new industries in case the Central Government does not have any plan in this regard?